

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/01007/2019

Jabalpur, this Wednesday, the 06th day of November, 2019

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

M. Babu Abdul Khadeer
S/o Shri K.A. Mohammad Ali
D.O.B. 24.08.1989
Present Post SPO South East Central Railway
Headquarter Bilaspur
R/o Quarter No.IV 13 9/2
Railway Officers Colony
Near Bharat Mata Chowk
Bilaspur (C.G.) 495004
(By Advocate –**Shri S.K. Nandy**)

-Applicants

V e r s u s

1. Union of India,
Ministry of Railway
Through its Secretary
Rail Bhawan
New Delhi 110001

2. Member Staff Railway Board,
256-A Raisina Road,
Rajpath Area
Central Secretariat
New Delhi 110001

3. General Manager
South East Central Railway
Headquarters
Bilaspur (C.G.) 495004
(By Advocate –**Shri A.S. Raizada**)

-Respondents

O R D E R (Oral)

This Original Application has been filed against the inaction of the respondent-department for not considering his representation.

2. Precisely the case of the applicant is that the applicant is working as Senior Personal Officer serving at South East Central Railway Zonal Office Headquarters Bilaspur. Vide Annexure A/1 dated 07.08.2019 the applicant has been offered an appointment as full time managing director of Kerala Transport Development Finance Corporation Limited. The applicant requested the Principal Chief Personnel Officer to forward his request to Railway Board for cadre clearance vide letter dated 19.08.2019 (Annexure A/2). Thereafter as per Annexure A/3 dated 19.08.2019, the matter was referred to the Under Secretary (Deputation) Railway Board, New Delhi. The applicant moved a representation dated 01.10.2019

(Annexure A/5) to the Member Staff Railway Board, New Delhi and till date the same has not been decided so far.

3. At this stage, learned counsel for the applicant submits that the applicant would be satisfied if the competent authority is directed to decide his representation in a time bound manner.

4. The request of the learned counsel for the applicant is genuine and will also serve the natural justice to the applicant especially when the applicant was selected for deputation as per Annexure A/1 in Kerala Transport Corporation Limited and the matter has been forwarded to the competent authority as per Annexure A/3 dated 19.08.2019 and representation is also pending before the competent authority. In view of this, the competent authority of the respondent-department is directed to decide the applicant's representation dated 01.10.2019 (Annexure A/5) within a period of 30 days from the date of communication of this order.

5. Needless to say that this Tribunal has not commented on the merits of the case.

6. The decision so taken shall be communicated to the applicant by way of reasoned and speaking order.

7. The applicant shall also supply copy of Original Application along with the order of this Tribunal to the respondents.

8. Accordingly, this Original Application is disposed of at admission stage itself.

**(Ramesh Singh Thakur)
Judicial Member**

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